### COURT - I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 222 OF 2017 & IA NO. 449 OF 2017

Dated: 19<sup>th</sup> September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:

The Kerala High Tension and Extra High Tension Industrial ...Appellant(s)

**Electricity Consumers' Association** 

Vs.

Kerala State Electricity Regulatory Commission & Anr. ....Respondent(s)

Counsel for the Appellant(s) : Mr. M.P.Vinod

Mr. Atul Shankar Vinod Ms. Nisha George

Counsel for the Respondent(s) : Mr. Ramesh Babu for R-1

Mr. P.V.Dinesh

Ms.Arushi Singh for R-2

### **ORDER**

Admit. Issue notice to the Respondents returnable on 05.12.2017. Mr. Ramesh Babu takes notice on behalf of Respondent No.1 and Mr. P.V. Dinesh takes notice on behalf of Respondent No.2 and they seek six weeks time to file reply. They may file the same on or before 01.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on <u>05.12.2017.</u>

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson